

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 36/2009

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Shri Gulshan Rai

...Complainant

Vs.

Meerut Development Authority

...Respondent

Appearances : None for applicant

**Shri Anjani Kumar Singh, Advocate for the
respondent**

Oral Order

1st September 2010

Reply has been filed by the respondent. Rejoinder has not been filed. The simple prayer is made for refund of the amount. The details of payment have been given in paragraph 2 of the complaint petition. We dispose of the compensation proceedings with the direction that the respondents shall refund the amount with interest @ 7.5% per annum relatable to the different deposits made and the

interest be calculated with reference to the amount paid on different dates. The payment shall be made within a period of three months.

This petition is closed and disposed of.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 173/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

DG (I & R)

.....Complainant

Vs.

M/s. BHW Home Finance Ltd.

.....Respondent

Appearances : ADG for DG

Shri Manpreet Singh, Advocate for the
respondent

Oral Order

1st September 2010

The reply in the proper format with necessary verification shall be filed within four weeks. A copy of that reply shall be supplied to the representative of the DG.

The matter shall be listed on 29th November 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 37/2009

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Shri Gulshan Rai **.....Complainant**

Vs.

Ashiana Mangalam Developers **.....Respondent**

Appearances : None for the applicant

Shri Gaurav Kumar Singh, Advocate for the
respondent

Oral Order

1st September 2010

None appears for the applicant. As a last chance, three week's time is granted to file the rejoinder.

The matter shall be listed on 1st December 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 180/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Pramod Kumar**Complainant**

Vs.

Vodafone Essar Mobile Service Ltd.**Respondent**

Appearances : **Shri Saran Suri with Shri Raj Ruhil, Advocates**
for the complainant

Shri Ajit Kr. Singh, Advocate for the respondent

Oral Order

1st September 2010

Heard the learned counsels for the parties. We have perused the complaint along with the reply and the rejoinder. The grievance of the applicant is that the respondents have indulged in unfair trade practices. The following issues are framed:-

1. Whether the respondents have indulged in unfair trade practices as alleged?
2. If the answer to the first question is in the affirmative, whether the same is against the public interest?

The complainant shall file the affidavit of evidence within four weeks. If any documents are filed, the admission/denial shall take place on the 8th November 2010.

The matter shall be listed on 29th November 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RA 16/2010 in
UTPE 71/2005
CA 114/2005

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Puneet Electronics**Complainant**

Vs.

Base Corporation Ltd.**Respondent**

Appearances : Shri Jamal Akhtar, Advocate for the complainant

Oral Order

1st September 2010

The order dated 20.04.2010 is recalled. UTPE No. 71/2005 and CA 114/2005 are restored to its original numbers. R.A. is disposed of.

The matter shall be listed on 29th November 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RA 26/2010 in
UTPE 56/1998

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Rajhiv Kumar**Complainant**

Vs.

DLF Universal Ltd.**Respondent**

Appearances : Shri Ramakant Sharma, Advocate for the
complainant

Oral Order
1st September 2010

The order dated 2.2.2010 is recalled. UTPE No. 56/1998 is restored to its original number. R.A. is disposed of.

The matter shall be listed on 29th November 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RA 27/2010 in
UTPE 402/1997

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Lalit Badhwar**Complainant**

Vs.

DLF Universal Ltd.**Respondent**

Appearances : Shri Ramakant Sharma, Advocate for the
complainant

Oral Order
1st September 2010

The order dated 1.2.2010 is recalled. UTPE No. 402/1997 is restored to its original number. R.A. is disposed of.

The matter shall be listed on 29th November 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RA 29/2010 in
UTPE 456/1997

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

United Catalysts (I) Ltd.

.....Complainant

Vs.

DLF Universal Ltd.

.....Respondent

**Appearances : Shri Ramakant Sharma, Advocate for the
complainant**

Oral Order

1st September 2010

The order dated 1.2.2010 is recalled. UTPE No. 456/1997 is restored to its original number. R.A. is disposed of.

The matter shall be listed on 29th November 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RA 36/2010 in
CA 09/1997

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Darshan Singh

...Complainant

Vs.

H.P. Housing Board Shimla

.....Respondent

Appearances : None for the parties.

Oral Order

1st September 2010

None appears for the parties. This is an application for recalling the order dated 7.4.2010 by which CA no. 09/1998 was dismissed for non prosecution. Since none appears to press the application for restoration, this petition is dismissed.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 176/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Mrs. Suman Jain

...Complainant

Vs.

M/s. U Turn Housing Pvt. Ltd. & Anr.

.....Respondent

Appearances : Shri Sourabh Mehra with Shri Anish Kumar
Maggo, Advocate for the complainant

Shri Ashutosh Srivastava, Advocate for the
respondent

Oral Order

1st September 2010

A prayer is made by the counsel for the respondent, the matter shall be listed on 29th November 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 177/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Mrs. Preeti Aggarwal **.....Complainant**

Vs.

M/s. U Turn Housing Pvt. Ltd. & Anr. **.....Respondent**

Appearances : Shri Sourabh Mehra with Shri Anish Kumar
Maggo, Advocate for the complainant

Shri Ashutosh Srivastava, Advocate for the
respondent

Oral Order

1st September 2010

A prayer is made by the counsel for the respondent, the matter shall be listed on 29th November 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 175/2008

CA 181/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Shri Sohan Singh

...Complainant

Vs.

Improvement Trust, Ludhiana & Anr.

.....Respondent

Appearances : Shri Narottam Vyas, Advocate for the
complainant

Shri K.G.Sharma, Advocate for the respondent

Oral Order

1st September 2010

It is stated that the application for bringing on record the applicant's legal heirs has been filed on 6th May 2010. The same is not on record. The office is directed to trace the same and place it on record.

The matter shall be listed on 29th November 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

MA 06/2010 in
RTPE 179/1997

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

R.K. Channan & Anr.

.....Complainant

Vs.

Subhash Jewellers & Others

.....Respondent

Appearances : None for the complainant

Shri Yogesh Chandra, Advocate for R-4

Oral Order
1st September 2010

This is an application for modification of the order dated 11.1.2010. In the said order, it was specifically noted that the respondents had admitted receipt of Rs. 3.25 lacs. As was clearly stated in the order dated 17th July 2002, the expression used is for "respondents" which includes Respondent No. 4. This order continues to be operative and that no point of time any application was filed to vary this order. Only after the order was passed finally on 11.1.2010, the present application has been filed. It is to be noted that in the order dated 17.7.2002, attention of the Commission was

drawn to the orders dated 29.10.97 and 10/12/97. In fact, a copy of the order was sent to the present applicant and R-4. The Commission clearly noted that although an order in the nature of a decree can be passed by the Commission on the basis of the acceptance about the receipt of Rs. 3.25 lacs, it gave last opportunity to the respondents to appear through authorized counsel or authorized representative and make a statement regarding payment of the admitted amount. That being so, we find no reason to modify the order. With this, Miscellaneous Application is dismissed and petition is closed.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

IA 23/2008
UTPE 53/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Hindustan Unilever Ltd.Complainant

Vs.

Lotus Herbal & OthersRespondent

**Appearances : Shri Aditya Narain, Advocate for the
complainant**

Shri Tiger Singh, Advocate for R- 1 & 2

Oral Order

1st September 2010

The material which the applicant wants to bring on record can be brought on record by way of evidence when evidence is made. We grant liberty to the applicant. The MA and IA 23/2008 are disposed of.

The matter shall be listed on 1st December 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 105/2005

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Rajpal Duggal **.....Complainant**

Vs.

Greater Delhi Planners Pvt. Ltd. **.....Respondent**

Appearances : Shri R.D.Makheeja, Advocate for the
complainant

Shri R.S.Kela, Advocate for the respondent

Oral Order

1st September 2010

The admission/denial shall take place on 9th November 2010.

The matter shall be listed on 1st December 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 59/2002

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin,
Member

Hon'ble Ms. Pravin Tripathi
Member

In the matter of :

Star Entertainment (P) Ltd.Complainant

Vs.

Universal Music (I) (P) Ltd.Respondent

Appearances : Shri C.M.Sharma, Advocate for the applicant

Shri Vivek Yadav, Advocate for the respondent

Oral Order

1st September 2010

It is stated that the parties are going to settle the matter out of court.

The matter shall be listed on 29th November 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

